

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.11442-11443/2015

(Arising out of impugned final judgment and order dated 10-04-2014 in WRITC No.56149/2013 and on 21-07-2014 in WRITC No.56149/2013 passed by the High Court Of Judicature at Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD & ANR.

Petitioners

VERSUS

STATE OF U P. & ORS.

Respondents

Date : 11-08-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Neeraj Shekhar, AOR

For Respondent(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Bheem Singh, Adv.

Mr. Shiv Pati Pandey, Adv.
Mr. F. I. Choudhury, AOR

Mr. Vinay Garg, AOR
Mr. G.R. Pandey, Adv.
Mr. Sanjay Kumar Visen, AOR

Mr. Suryanarayana Singh, Adv.
Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for respondent No.5, four weeks' time is granted for filing counter affidavit.

List thereafter.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER